July 23, 2008

All Scheduled Commercial Banks (excluding RRBs)

Dear Sir

Credit Card Operations of Banks

Please refer to the Master Circular on Credit Card Operations of banks (Circular No.DBOD.FSD.BC.6/24.01.011/2008-2009) dated July 1, 2008.

2. In this connection, we advise that the Reserve Bank of India had undertaken a study on the credit card operations of banks, based on the complaints received by the Bank as also by the Offices of the Banking Ombudsmen. The gist of the recommendations of the study together with existing RBI instructions, if any, and the action required to be taken by banks in this regard are given in the **Annex**. Banks may ensure that action is taken by them as shown in column 4 of the **Annex**. The study report has also made certain recommendations relating to recovery of credit card dues through recovery agents in respect of which a separate circular has already been issued by the Bank (DBOD.No.Leg.BC.75 /09.07.005/2007-08 dated April 24, 2008).

3. Issue of Unsolicited Cards

Attention of banks is invited to paragraph 6.1 (a) of the Master Circular on Credit Card Operations of banks dated July 1, 2008 wherein banks have been advised that unsolicited credit cards should not be issued and that in case an unsolicited card is issued and activated without the consent of the recipient and the latter is billed for the same, the card issuing bank shall not only reverse the charges forthwith, but also pay a penalty without demur to the recipient amounting to twice the value of the charges reversed.

In addition, the person in whose name the card is issued can also approach the Banking Ombudsman who would determine the amount of compensation payable by the bank to the recipient of the unsolicited credit card as per the provisions of the Banking Ombudsman Scheme, 2006 i.e for loss of complainant's time, expenses incurred, harassment and mental anguish suffered by him. Further, there have been instances where unsolicited credit cards issued have been misused before reaching the person in whose name the card is issued. It is clarified that any loss arising out of misuse of such unsolicited cards will be the responsibility of the card issuing bank only and the person in whose name the card has been issued cannot be held responsible for the same as indicated at item (4) — Column (4) of the Annex.

4. Insurance cover to credit card holders

It has been decided that in cases where the banks are offering any insurance cover to their credit card holders, in tie-up with insurance companies, the banks may consider obtaining in writing from the credit card holder the details of nominee/s for the insurance cover in respect of accidental death and disablement benefits. Banks may ensure that the relevant nomination details are recorded by the Insurance Company. Banks may also consider issuing a letter to the credit card holder indicating the details regarding the name, address and telephone number of the Insurance Company which will handle the claims relating to the insurance cover.

Banks are advised to scrupulously adhere to these instructions and any violation/s would be viewed seriously.

Yours faithfully

(P.Vijaya Bhaskar) Chief General Manager

SI. No.	Issue in brief	Gist of	Existing RBI instructions, if any on the
		recommendations	issue and action to be taken by banks
		of the Credit Card	
		Study	
1.	2.	3.	4.
I. Card	1. Prudence in	The banks need to	Banks have already been advised vide
Issuance	issuing credit	ensure prudence	paragraph 2(a) of the Master Circular on
	cards	while issuing credit	Credit Card Operations(Circular
		cards.	No.DBOD.FSD.BC.6/24.01.011/2008-2009
			dated July 1, 2008) that they should
			independently assess the credit risk while
			issuing cards to persons, especially to
			students and others with no independent
			financial means. It is reiterated that banks
			need to ensure prudence while issuing
			credit cards.
	2.Reasons for	The banks are	In terms of the instructions contained in the
	rejection of	required to inform the	circular
	credit card	reason for rejection of	DBOD.No.Leg.BC.65/09.07.005/2006-
	applications to	credit card	2007 dated March 6, 2007, banks have
	be intimated	applications as per	been advised that in case of all categories
		the extant RBI	of loans irrespective of any threshold limits,
		guidelines.	including credit card applications, banks
			should convey in writing the main
			reason/reasons which in the opinion of the
			bank have led to the rejection of the loan
			applications. It is reiterated that banks
			should convey in writing the main
			reason/reasons which have led to the
			rejection of the credit card applications.
	3. Consent for	The consent for the	Banks have already been advised vide
	issue of credit	cards issued or the	paragraph 6.1(a) of the Master Circular on
	cards	other products	Credit Card Operations (Circular
		offered along with the	No.DBOD.FSD.BC.6/24.01.011/2008-09

SI. No.	Issue in brief	Gist of	Existing RBI instructions, if any on the
		recommendations	issue and action to be taken by banks
		of the Credit Card	
		Study	
1.	2.	3.	4.
		card has to be explicit	dated July 1, 2008) that unsolicited credit
		and should not be	cards should not be issued. It is further
		implied.	clarified that consent for the cards issued
			or the other products offered alongwith the
			card has to be explicit and should not be
			implied.
	4. Losses	Any misuse of an	There have been instances where
	arising out of	unsolicited card or	unsolicited cards issued have been
	misuse of	any other product	misused before reaching the person in
	unsolicited	associated with the	whose name these have been issued. It is
	credit cards	issue of such an	clarified that any loss arising out of misuse
		unsolicited card is the	of such unsolicited cards will be the
		responsibility of the	responsibility of the card issuing bank only
		card issuing bank	and the person in whose name the card
		only and cannot be	has been issued cannot be held
		laid at the door of the	responsible for the same.
		customer.	
	5. Safeguards	In order to reduce	With a view to reducing the instances of
	against misuse	misuse of lost cards,	misuse of lost/stolen cards, it is
	of lost/stolen	banks may consider	recommended to banks that they may
	cards	issuance of –	consider issuing (i) Cards with photographs
		(i) Photo cards	of the cardholder, (ii) Cards with PIN and
		(ii) Cards with a PIN	(iii) Signature laminated cards or any other
		(iii)Signature	advanced methods that may evolve from
		laminated cards	time to time.
	6.Explicit	The banks should	Instances have come to light where banks,
	option to share	explicitly state and	as part of the MITCs, obtain the consent of
	customer	explain to the	the customer for sharing the information
	information	customer the full	furnished by him while applying for the
	<u> </u>		

SI. No.	Issue in brief	Gist of	Existing RBI instructions, if any on the
		recommendations	issue and action to be taken by banks
		of the Credit Card	
		Study	
1.	2.	3.	4.
	with other	meaning of their	credit card, with other agencies. It is
	agencies	disclosure clause.	clarified that banks should give the
		While reporting to	customer the option to decide as to
		Credit Information	whether he is agreeable for the bank
		Companies/CIBIL is	sharing with other agencies the information
		mandatory, all the	furnished by him at the time of applying
		other clauses added	credit card. The application forms for credit
		making the customer	cards may be suitably modified to explicitly
		provide his consent to	and clearly provide for the same. Further,
		parting with his	in cases where the customer gives his
		personal information	consent for the bank sharing the
		and credit history to a	information with other agencies, banks
		host of agencies is	should explicitly state and explain clearly to
		purely voluntary and	the customer the full meaning/implications
		should not have any	of the disclosure clause.
		bearing on the issue	
		of the card.	
II Card	7.Acknowledge	The banks should	Banks have been advised, vide paragraph
Statements	ment for	have a mechanism to	paragraph 3(a) of the Master Circular on
	monthly	ensure that	Credit Card operations dated July 1,
	statements	customer's	2008(Circular
		acknowledgement for	No.DBOD.FSD.BC.6/24.01.011/2008-2009
		receipt of the monthly	dated July 1, 2008) that they should ensure
		statement is taken.	that there is no delay in dispatching bills
			and the customer has sufficient number of
			days (at least one fortnight) for making
			payment before the interest starts getting
			charged. Banks could consider putting in
			place a mechanism to ensure that the
			customer's acknowledgement is obtained
			for receipt of the monthly statement.

recommendations of the Credit Card Study 1. 2. 3. 4. 8. Undue delay Banks should be There have been instances where in issue of advised against have issued credit card statement.	
1. 2. 3. 4. 8. Undue delay Banks should be There have been instances where	e banks
1. 2. 3. 4. 8. Undue delay Banks should be There have been instances where	e banks
8. Undue delay Banks should be There have been instances where	e banks
	e banks
	e banks
in issue of advised against have issued credit card statemen	
issue s. advised against have located order statement	nts after
credit card sending statements undue delays and demanded pa	yments.
statements after a gap of a few Banks may ensure that cred	it card
years and demanding bills/statements are sent to the cu	stomers
payments and the promptly without any delay. Atte	ntion of
same has to be seen banks is invited to paragraph 4(b)	of the
as a grossly unfair act Master Circular on Credit Opera	tions of
on the part of the banks (DBOD.FSD.BC.6 /24.01.01	1/2008-
bank. Specifying a 2009 dated July 1, 2008) where	ein it is
time limit for rectifying stated that in order to obviate	frequent
any errors or making complaints of delayed billing, the	e credit
a claim on the card issuing bank may consider p	roviding
cardholder need to be bills and statements of accounts	online,
considered. with suitable security built therefor.	
9. Educating Banks should step up Banks should step up their eff	orts on
customers on their education efforts educating the cardholders	of the
the on the implications of implications of paying only the 'n	ninimum
implications of card holders paying amount due. The MITC should spe	ecifically
paying only the only the only the seplain that the free credit period	is lost if
'minimum amount due'. An any balance of the previous month	's bill is
amount due' average credit card outstanding. For this purpose, the	y could
on credit cards customer is not clear work out illustrative examples and	include
as to how the the same in the Welcome Kit ser	t to the
interest/finance cardholders as also place it of	n their
charges are website.	
calculated. The MITC	
should specifically	
explain that 'the free	

SI. No.	Issue in brief	Gist of	Existing RBI instructions, if any on the
		recommendations	issue and action to be taken by banks
		of the Credit Card	
		Study	
1.	2.	3.	4.
		credit period' is lost if	
		any balance of the	
		previous month's bill	
		is outstanding.	
III Interest	10. Excessive	The complaints	Banks have already been advised vide RBI
and other	Interest rates/	received by	circular dated May 7, 2007 on excessive
charges	Other Charges	RBI/Banking	interest rates on advances that they should
		Ombudsmen's offices	prescribe a ceiling rate of interest,
		on charges indicate	including processing and other charges, in
		that customers	respect of small value personal loans and
		consider the charges	loans similar in nature. It is clarified that the
		to be on the higher	above instructions would apply to credit
		side. While there	card dues also.
		could be an issue of	
		customer education	
		here, the banks are	
		required to note that	
		the interest rate/other	
		charges on credit	
		card dues fall within	
		the purview of RBI	
		circular on excessive	
		interest rates issued	
		on May 7, 2007.	
	11. Variable	Some of the banks	Where banks charge interest rates which
	Interest	levy interest charges	vary based on the payment/default history
	charges	which vary based on	of the cardholder, there should be
		the payment/default	transparency in levying of such differential
		history of the	interest rates. In other words, the fact that
		cardholder. The	higher interest rates are being charged to
		issue needs to be	the cardholder on account of his

SI. No.	Issue in brief	Gist of	Existing RBI instructions, if any on the
		recommendations	issue and action to be taken by banks
		of the Credit Card	
		Study	
1.	2.	3.	4.
		handled	payment/default history should be made
		transparently.	known to the cardholder. For this purpose,
			the banks should publicise through their
			website and other means, the interest rates
			charged to various categories of
			customers.
	12. Calculation	As regards the	Banks should upfront indicate to the credit
	of finance	amount of finance	card holder, the methodology of calculation
	charges	charges, the entire	of finance charges with illustrative
		amount outstanding	examples, particularly in situations where
		is taken into account	a part of the amount outstanding is only
		for finance charge	paid by the customer.
		calculations, if only	
		partial amount is paid	
		thereby losing the	
		advantage of grace	
		period given for	
		payment. This	
		should be made	
		known to the	
		customer.	
	13. Issue of	In issuing cards that	There should be transparency (without any
	cards free of	are free of credit card	hidden charges) in issuing credit cards
	charge	issue charges for the	free of charge during the first year.
		first year only, the	
		issue needs to be	
		handled transparently	
		and without any	
D/		hidden charges.	
IV DCA=/DMA=	14.	It is desirable that the	In terms of para 5 (c) of the Master Circular
DSAs/DMAs	Authentication	DSAs provide to the	on Credit Card operations of

SI. No.	Issue in brief	Gist of	Existing RBI instructions, if any on the
		recommendations	issue and action to be taken by banks
		of the Credit Card	
		Study	
1.	2.	3.	4.
	of documents	customer only the	banks(Circular
	by the banks	documents/papers	No.DBOD.FSD.BC.6/24.01.011/2008-09
		authorized by the	dated July 1,2008), banks have been
		banks. It is desirable	advised that they should have a random
		that the banks design	check and mystery shopping to ensure that
		the modes in such a	their agents have been properly briefed
		way that no disputes	and trained in order to handle with care
		arise later between	and caution their responsibilities,
		the customer and the	particularly on the aspects included in the
		bank. Most of the	Master Circular like soliciting customers,
		complaints of mis-	hours for calling, privacy of customer
		selling are attributed	information, conveying the correct terms
		to DSAs/DMAs.	and conditions on offer etc., Banks are
			once again advised to adhere to the above
			instructions.
V Grievance	15.Training of	Banks should take	Banks should ensure that their call center
Redressal	call center staff	efforts to properly	staff are trained adequately to competently
		train their call centre	handle all customer complaints.
		staff who are	
		presently equipped to	
		handle only routine	
		complaints.	
	16. Escalation	Banks should have a	Banks should also have a mechanism to
	of unresolved	mechanism to	escalate automatically unresolved
	complaints	escalate	complaints from a call center to higher
		automatically	authorities and the details of such
		unresolved	mechanism should be put in public domain
		complaints from a call	through their website.
		centre to higher	
		authorities, if a higher	
		level of intervention	
1	<u> </u>	l	

SI. No.	Issue in brief	Gist of	Existing RBI instructions, if any on the
		recommendations	issue and action to be taken by banks
		of the Credit Card	
		Study	
1.	2.	3.	4.
		is required.	
VI CIBIL	17. Reporting	It is desirable that the	In terms of paragraph 6.2 (c) of the Master
Issues	to CIBIL/Credit	banks are made to	Circular on Credit Card Operations of
	Information	follow a uniform	banks(Circular
	Companies	method of reporting	No.DBOD.FSD.BC.6/24.01.011/2008-2009
		to CIBIL/Master Card	dated July 1, 2008), before reporting
		International Negative	default status of a Credit card holder to
		List.	CIBIL or any other Credit Information
			Company authorized by RBI, banks should
			ensure that they adhere to a procedure
			duly approved by their Board including
			issuing of sufficient notice to such
			cardholder about the intention to report
			him/her as defaulter to the Credit
			Information Company. The procedure
			should also cover the notice period for
			such reporting as also the period within
			which such report will be withdrawn in the
			event the customer settles his dues after
			having been reported as defaulter. These
			procedures should be transparently made
			known as part of the MITCs. The above
			instructions are reiterated.
VII Others	18.	Banks to register all	Instructions in this regard have already
	Registration of	their telemarketers	been issued to banks vide RBI Circular
	Telemarketers	with Department of	No.DBOD.FSD,BC.19/24.01.011/2007-
		Telecommunications	2008 dated July 3, 2007. Banks may
		within the deadlines	scrupulously adhere to the above
		set by TRAI and	instructions.
		scrupulously follow	
		RBI instructions on	

SI. No.	Issue in brief	Gist of	Existing RBI instructions, if any on the
		recommendations	issue and action to be taken by banks
		of the Credit Card	
		Study	
1.	2.	3.	4.
		the National Do Not	
		Call Registry of TRAI.	
	19. Coverage	The banks may be	The banks may consider covering all ATM
	of all ATMs by	advised to cover all	sites by CCTVs so that the identity of the
	CCTVs	the ATM sites by	person withdrawing cash from the ATM
		CCTVs so that the	can be established. Further, the security
		identity of the	staff posted at ATMs may be trained
		withdrawing person	adequately in this regard.
		can be established	
	20. Prompt	A request for closure	Any request for a closure of a credit card
	honouring of	of the credit card has	has to be honoured immediately by a bank,
	requests for	to be honoured	subject to full settlement of dues by the
	closure of	immediately by the	cardholder
	credit cards	bank.	
	21. Blocking of	A lost card should be	Banks are advised to block a lost card
	lost card	immediately blocked	immediately on being informed by the
		on being informed by	customer and formalities if any, including
		the customer and	lodging of FIR can follow within a
		formalities if any,	reasonable period.
		including lodging of	
		FIR can follow within	
		a reasonable period.	
	22. Insurance	Banks may consider	Banks may consider introducing, at the
	cover in	introducing a cover	option of the customers, an insurance
	respect of dues	for the lost card	cover to take care of the liabilities arising
	relating to lost	liability or limiting	out of lost cards. In other words, only those
	cards	such liability at the	cardholders who are ready to bear the cost
		option of the	of the premium should be provided an
		customers.	appropriate insurance cover in respect of
			lost cards.